

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2574/93.

NEW DELHI, THIS THE 15<sup>th</sup> DAY OF JULY, 1999.

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN  
HON'BLE MR. N. SAHU, MEMBER (A)

Smt. Raj Rani Dutta,  
Part-time Lady Handicraft Teacher  
Labour Welfare Centre, Giri Nagar,  
New Delhi.

....APPLICANT

(None for the Applicant)

vs.

1. Union of India  
through  
Lt. Governor of N.C.T. Delhi  
Raj Niwas, Delhi.

2. Labour Commissioner,  
NCT of Delhi,  
15, Rajpur Road,  
Delhi-54.

....RESPONDENTS

(None for the respondents)

ORDER

JUSTICE K.M. AGARWAL:

By this O.A., the applicant claims a direction to the respondents for consideration of her name for appointment to a full time post of Lady Handicraft Teacher against the regular vacancy caused due to retirement of the incumbent on superannuation w.e.f. 31.5.1993.

2. Briefly stated, in the year 1974, the applicant was appointed as a part-time Lady Handicraft Teacher on a consolidated pay of Rs.150/- per month. On 14.4.82 she had filed a civil suit challenging her non-selection for the regular full time post of Handicraft Teacher which was transferred to the Tribunal and registered as TA No.540/86. This case was dismissed on 14.1.1992 by this Tribunal. Immediately thereafter, this O.A. has been filed for the same reliefs as were claimed in her civil suit.

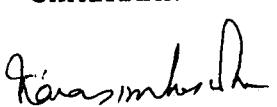
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3. After perusing the record, we are of the view that this O.A. has absolutely no merit and is hit by the principle of res judicata.

4. In the result, this O.A. is hereby dismissed, but without any order as to costs.

  
(K.M. AGARWAL)

CHAIRMAN

  
(N.SAHU)  
MEMBER (A)